

**CONSTRUCTION OF HIRAKUD DAM PROJECT**

72. SHRI P. C. BHANJ DEO: Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) whether the construction of the Hirakud Dam Project is being spread over 15 to 20 years;

(b) whether the draft First Five Year Plan provided for an estimated expenditure of Rs. 52 crores by the end of 1955-56 on the Project out of the total then estimated cost of Rs. 63 crores;

(c) the present estimated cost of the project and what is likely to be the progressive expenditure by the end of 1955-56; and

(d) whether any Depreciation Reserve Fund for the project has been set up?

THE DEPUTY MINISTER FOR PLANNING & IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) Yes.

(b) Yes.

(c) As per latest estimates, the cost of Stage I of the Project is Rs. 67.43 crores without taking into consideration receipts on capital account of the order of Rs. 5 crores. The progressive expenditure by the end of 1955-56 is likely to be as under:

<b>Upto 1950-51</b>	...	<b>804 lakhs</b>
<b>1951-52</b>	...	<b>838 "</b>
<b>1952-53</b>	...	<b>835 "</b>
<b>1953-54</b>	...	<b>1,172 "</b>
<b>1954-55</b>	...	<b>1,459 "</b>
<b>1955-56</b>	...	<b>612 "</b>
<b>TOTAL</b>		<b>Rs. 5,740 lakhs.</b>

(d) No.

**ENTRY OF INDIANS IN FOREIGN COUNTRIES**

73. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) whether any quota is fixed for the entry and settlement of Indians in any of the foreign countries; and

(b) if so, (i) which are those countries; and (ii) what is India's quota in each case?

THE MINISTER FOR EXTERNAL-AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) Yes, in some countries.

(b) (i) and (ii). The Government of India have entered into a bilateral agreement in respect of immigration of Indian nationals with the Government of Canada, who have agreed to receive a quota of 150 persons per year. In addition, the United States of America, Thailand and Indonesia have fixed quotas of 100, 200 and 1,000 respectively. In the case of Indonesia, however, the quota of 1,000 is meant to cover four countries, viz. India, Pakistan, Ceylon and Burma.

**MESSAGES FROM THE HOUSE OF THE PEOPLE**

**I. THE FINANCE BILL, 1953.**

**II. THE CENTRAL EXCISES AND SALT (AMENDMENT) BILL, 1953.**

SECRETARY: Sir, I have to report to the Council the following messages received from the House of the People signed by the Secretary to the House:

I

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Finance Bill, 1953 which has been passed as amended by the House at its sitting held on the 18th April, 1953.

The Speaker has certified that the Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

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"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am